# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATED: 29.6.93

### O.A. 357/92

T.A. Joseph Sree Narayanapuram Junction, Thaikkattukara P.O. Alwaye

Applicant

VS.

- The Divisional PersonnelOfficer Southern Railway, PersonnelBranch, Thiruvananthapuram
- Permanant Way Inspector, Southern Railway, Alwaye

Respondents.

Mr. S. Krishnamoorthy

Advocate for applicant

Mrs. Sumathi Dandapani

Advocate for respondents

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THE HON BLE SHRI N. DHARMADAN JUDICIAL MEMBER

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THE HON BLE SHRI R. RANGARAJAN ADMINISTRATIVE MEMBER

#### JUDGMENT

#### MR. N. DHARMADAN JUDICIAL MEMBER

Applicant who is a retired Railway employee filed this application under section 19 of the Administrative Tribunals.

Act with thefollowing prayers:

- "1. To call for the records namely page 112-113 LT Register Book No. 3 kept in the PWI office, Alwaye showing service from 20.12.58
- 2. To direct the respondents to modify Annexure-1 by determining the rate of monthly pension reckoning service from 20.12.58 to 30.4.91 instead of 21.7.63 to 30.4.91 as qualifying service.
- 3. To direct the respondents to recalculate the other benefits of the applicant on the basis of revised pension payment advice.

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- 4. Issue such other writs or orders as this Horble Tribunal may deem fit and proper to grant in the circumstances of the case and to subserve justice."
- learned counsel for respectents submitted that the case is covered by the judgment of this Tribunal in O.A. 1830/91 and submitted that the application itself can be disposed of allowing the O.A. The relevant portion in the judgment in O.A. 1830/91 is extracted below:
  - "In the above circumstances, we allow these applications to the extent of declaring that 50% of continuous casual service after the applicants had put in six months of such casualservice even with breaks, shall be reckoned for the purpose of pension The breaks in casual service will not be taken into account for grant of temporary status but intermittant casual service shall be taken intoaccount for computation of six months period for the grant of temporary status to project casuallabour. The respondents are directed to refix the retiral benefits of the applicants on this basis and revise the retiral benefits accordingly and pay arrears, if any Accion on the abovelines should be completed within a period of three months from the date of communication of this order.."
- 3. In the light of the above judgment, we allow the application and direct respondents to modify Annexure-I to the extent of reckoning service of the applicant from 20.12.58 to 30.4.91 after making necessary verification with reference to the official records maintained by the respondents. Applicant may also produce whatever records available with him to establish his case that he had worked as project casual labour from 20.12.58 onwards. If on verification it is found that the applicant had been working as casual mazdoor w.e.f. 20.12.58, his pensionary benefits should be re-fixed counting 50% of the continuous service of the applicant in the project as laid down in 0.A. 1830/91 and other connected cases. Action on the above lines

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should be completed within a period of three months from the date of receipt of a copy of this judgment.

4. There shall be no order as to costs.

(R. RANGARAJAN)

ADMINISTRATIVE MEMBER

(n. Dharmadan) Judicial Member

29.6.93

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- 1. Whether Reporters of local papers may be allowed to see the judgment? ⋈
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- 1. Annexure-1: Letter No. TVC/P/06004202330 dated 1.5.91
- 2. Annexure-II: Certificate issued by Divisional Personnel Officer